

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 102
(IB)-627(PB)/2019

IN THE MATTER OF:

Mr. Neeraj Tewari	Petitioners/Applicant
v.		
M/s. AVJ Developers (India) Pvt. Ltd.	Respondent

Under Section 7 of Insolvency and Bankruptcy Code, 2016

Order delivered on 02.07.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

PRESENT:

For the Petitioner

Mr. Aniket Bhattacharyya, Mr. Karan Khanna &
Mr. Aarzoo Aneja, Advs.

For the Respondent

ORDER

No dates of occurrence of default have been disclosed in the petition as it is mandatorily required in part 4 of the proforma application in Form-I under Section 7 prescribed under Rule 4 of the Insolvency & Bankruptcy Code (application to Adjudicating Authority) Rules, 2016. In the absence of mandatory disclosure, no adjudication can take place. Accordingly, the petition is dismissed.

Sd/-
(M.M.KUMAR)
PRESIDENT

Sd/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)